

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application No.110 of 2020 (SZ)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTO

Based on the news item in Tamil Newspaper Dinamalar

Chennai Edition dated 13.07.2020, "Different Decisions

On The Issue Of Encroachments - Save Alapakkam Lake"

.....Applicant

Vs.

1. The Principal to the Government,  
Public Works Department,  
Secretariat, Fort St. George,  
Chennai - 600 009.
2. The Additional Chief Secretary to Govt. of Tamil Nadu,  
Revenue and Disaster Management,  
Govt. Secretariat, Fort St. George,  
Chennai - 600 009.
3. The Secretary to Govt. of Tamil Nadu,  
Department of Environment,  
Govt. Secretariat, Fort St. George,  
Chennai - 600 009.
4. Additional Chief Secretary to Govt. of Tamil Nadu,  
Municipal Administration and Water Supply Dept.,  
Govt. Secretariat, Fort St. George,  
Chennai, Tamil Nadu - 600 009.
5. The Chairman,  
Tamil Nadu Pollution Control Board,  
No.76, Anna Salai, Guindy,  
Chennai, Tamilnadu - 600 032.
6. The District Collector,  
Chennai District,  
62, Rajaji Salai, Fourth Floor,  
Chennai, Tamil Nadu - 600 001.
7. Greater Chennai Corporation,  
Rep. by its Commissioner,  
Ripon Building, Chennai - 600 003.

...Respondents

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Executive Engineer  
Keeshtalaiyar Basin Division W R D  
Thiruvallur.

**ADDITIONAL STATUS REPORT FILED ON BEHALF OF THE 1<sup>ST</sup>  
RESPONDENT**

I, C. Podupanithilagam, son of Chinnathambi, aged about 48 years, Executive Engineer, Public Works Department/Water Resources Department, Kosasthalaiyar Basin Division, Thiruvallur, do hereby solemnly affirm and sincerely state as follows:

1. It is submitted that, the The Hon'able National Green Tribunal, Southern Zone, Chennai, in the matter of OA No. 110 of 2021 in its order dated 31.01.2022 viewed as below:-

"Though, it was mentioned in the report submitted by Executive Engineer, P.W.D., Kosasthalaiyar Basin Division, WRD, Thiruvallur that S.F. No. 465 and 580 are classified as EriUlvoi and S.F. No. 579 is classified as water body and they have identified 727 encroachments in S.F. No. 579 but they have not mentioned about the nature of encroachments made in S.F. No. 465 and 580, which were classified as EriUlvoi as per the revenue records which also will be deemed to be water body or the inlet or outlet for the water bodies, which are also be protected. It is mentioned in the report that some meeting was called in respect of the same and some directions have been issued"

2. It is humbly submitted that, regarding non submission of Form-II notice and survey yet to be carried out in S.F Nos 465 and 580 which classified as Eri, and S.F Nos 466 to 592 which are all classified as Eri Ulvoy, the Executive Engineer, Public Works Department/Water Resources Department, Kosasthalaiyar Basin Division, Thiruvallur sent a letter to District Collector, Chennai District vide Lr.No: A1/O.A.No.10 of 2020/NGT/2021/ Dt :11.01.2022. and requested to convene a inter department meeting with the concerned members to take appropriate steps to remove the encroachments vide S.F Nos 465 and 580 which classified as Eri, and S.F Nos 466 to 592 which are all classified as Eri Ulvoy.

  
**Executive Engineer**  
Kosasthalaiyar Basin Division W.R.D  
Thiruvallur.

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3. It is humbly submitted that, the meeting has been conducted on 21.01.2022. In that inter department meeting, the Executive Engineer requested the DRO, Chennai to form a special team to survey early in order to evict the encroachments after following the due process of law. At the end of the meeting RDO has directed the Tahsildar Madhuravoyal and AD (S) Chennai to survey the S.F.No 465,579 & 580 and EriUlvoy in Alapakkam lake of Maduravoyal Village and Taluk and also list out encroachers in the Tank.

4. It is humbly submitted that, as instructed in the meeting conducted by the District Revenue Officer on 21.01.2022 , the survey work has not been carried out by the Revenue Department for S.F.No 465 and 580 which classified as Eri, and S.F Nos 466 to 592 which are all classified as Eri Ulvoy by citing the local body election. Now, the Revenue Department is requested to speed up the process to identify the encroachments in the above survey numbers including the Eri and Eri Ulvoy. The Form-II notice (Marking of encroachments in the Field Map) is yet to receive from the Tahsildar Madhuravoyal Taluk for the S.F NO 579 which is classified as water spread area. As per The Tamil Nadu Protection of Tanks and Eviction of Encroachment Act,2007, after getting the Form I & II notices from the Revenue Department alone the Water Resources department can issue the Form III notice and can proceed for eviction.

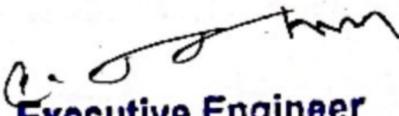
5. It is humbly submitted that, the action taken by the Tahsildar Madhuravoyal Taluk is awaiting to identify and list out the encroachments in field survey No. 465 & 580 which classified as Eri, and S.F Nos 466 to 592 which are all classified as Eri Ulvoy.

It is therefore prayed that this Hon'ble Tribunal may be pleased to take on record the submissions made above and pass appropriate further orders as deemed fit in the facts and circumstances of the case and thus render justice.

  
**Executive Engineer**  
 Kosasthalaiyar Basin Division W.R.D  
 Thiruvallur.

**VERIFICATION**

I, C. Podupanithilagam, son of Chinnathambi, aged about 48 years, Executive Engineer, Public Works Department/Water Resources Department, Kosasthalaiyar Basin Division, Thiruvallur, do verify that the submissions in Paragraphs 1 to 5 are true and correct to the best of my knowledge as per records and I verify the same at Chennai on this ..<sup>5</sup>24..... day of March, 2022.

  
**Executive Engineer**  
Kosasthalaiyar Basin Division W.R.D  
Thiruvallur.

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SUO MOTU  
.... Applicant

VERSUS

The Principal Secretary to  
Government,  
Public Works Department,  
And others.

.. Respondents

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**FILED ON BEHALF OF THE 1<sup>ST</sup>**  
**RESPONDENT**

**GOVERNMENT PLEADER**